

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) Nos. 1048-1049 of 2020

In the matter of:

Hero Exports

....Appellant

Vs.

Tiffins Barytes Asbestos & Paints Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Arun Kathpalia, Senior Advocate with Mr. Aayushmaan Gauba, Ms. Aashii Yadav, Ms. Gunjan Chhabra, Advocates

ORDER

(Through Virtual Mode)

09.12.2020: Confronted with the fact that the appeal as regards both the impugned orders appears to be barred by limitation, Mr. Arun Kathpalia, Senior Advocate submits that IA Nos. 2830- 2831 of 2020 has been filed for condonation of delay but the Appellants are in fact entitled to exclusion of time in view of the prosecution of the matter before different forums warranting such exclusion. He seeks time to file properly constituted application supported by an Affidavit within two weeks.

List the appeal on 6th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g